

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 14

CP(IB) No. 239/Chd/Pb/2019

Under Section 9 IBC 2016

In the matter of:-

R. R. Passi, Proprietor,
Passis Printing Corporation

...Petitioner/Operational Creditor

Vs.

Cosmas Pharmacls Ltd.

...Respondent/ Corporate Debtor

Present:

Dr. Rajansh Thukral with Mr. Siddharth Thukral, Advocates for the petitioner/ operational creditor.

Ms. Shreya Sarin, Advocate for the respondent/ corporate debtor.

Demand Draft amounting to Rs. 6,71,610/- dated 19.01.2023 drawn from ICICI Bank has been handed over to the learned counsel for the petitioner by learned counsel for the respondent. It is stated by learned counsel for the petitioner/ operational creditor that on instructions he may be permitted to withdraw the present petition. Keeping in view the statement made by learned counsel for the petitioner, the present petition is dismissed as withdrawn.

-sd-

**(Subrata Kumar Dash)
Member (Technical)**

-sd-

**(Harnam Singh Thakur)
Member (Judicial)**

January 19, 2023
SM